[Shri Syed Ahmad.]

cept on one point namely that he is changing the Muslim law by formulating such a proposition According to the Muslim law, the idea is to carry out the direction of the wakif unless it is repugant to the policy of law If it is repugant to Muslim law, do not carry it out But here you are changing Muslim law and this Bill does not deal with any change in Muslim law but only with the administ ation and supervision of wakfs. That is my first objection

Secondly, it is mischievous because if you read 36B you find it stated that if the property has been transferred in contravention of 36-A then the Board can ask the Collector to put the Board in possession of the property I have read criminal jurisprudence I have read Hindu law and other laws, but I have never come across such a summary procedure in There is section 9 of the Special Relief Act in which you have some There is section 145 of proceedings the Criminal Procedure Code and in the different States also there revenue laws dealing with restitution. Even in the DIR there is no such summary provision in which you can ask the Collector to do it Because somebody has sold wakf property, therefore the Collector, it is said, should go and use force-that is the word used by my hon. friend-to put the Board in possession of that property What will be the consequence?

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA) Shri Syed Ahmad, you will bleas continue a little later Mr Ramaswamy has to make a statement

1 P.M.

STATEMENT RE PRODUCTION AND PRICE CONTROL OF VARIE-TIES OF CLOTH OF MASS PRO-DUCTION

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S V RAMASWAMY) SIR, on behalf of Shri Mahubhai Shah. I beg to lay on

the Table a statement regarding the production and price control of varieties of cloth of mass production. [See Appendix XLIX, Annexure No 46A]

THE WAKF (AMENDMENT) BILL, 1964—continued

Shri SYED AHMAD: Mr Chairman, Sir, I was submitting to this House that when we bring in special legislation affecting the personal law of

An HON MEMBER. He is the Vice-Chairman, not Mr. Chairman

SHRI SYED AHMAD: I see him only as the Chairman. If he is in the Chair, he is the Chairman

SHRI FARIDUL HAQ ANSARI On a point of order, Sir. Why not my hon friend speak through you? Why does he speak straight with him?

THE VICE-CHAIRMAN (SHRI M.P BHARGAVA): I wish every hon Member does that

SHRI SYED AHMAD I shall speak through you to anybody provided he permits me

Shr<sub>1</sub> NAFISUL HASAN (Uttar Pradesh). Not through anybody but only through the Chair.

SHRI SYED AHMAD: I am speaking through you, Sir, and so I want you to listen.

My submission was that we come to this House with a special law saying that the personal law of the Muslims ought to be prote ted This House contains Members belonging to all the communities and religions and when we want that a religious institution ought to be protected, we ought come with something concrete, something comprehensible and something reasonable. If a Hindu is dispossessed of his house, he has to go to a court of law but if the house of a Mohammadan is taken away, if he is dispossessed he goes to the Collector

and gets restitution. This would be very undesirable and discriminatory. It is discriminatory in this sense that if a property belonging to a wakf is sold and if the Board is to be put in possession of the house then the people responsible for the administration of the wakf, the Wakf or the Board need not go to any court of law.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Syed Ahmad, I hope you have made your points clear.

SHRI SYED AHMAD: No, Sir. He has not understood and, therefore, I am saying. . . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): By your lengthy speech, you will not make him understand.

SHRI SYED AHMAD: One word more, Sir. The provision here speaks only of immovable property. What about other movable property such as jewels, shares, scrips, postal certificates and so on? These are freely sold in 'the markets and can be sold without any restrictions. He is also talking only about the wakfs that are registered. He has not said anything about the Wakf Al-ul-Aulad which cannot be registered under the present Act. My friend knows that this kind of a wakf can never be registered under the Act. I want his protection in this matter and I want him to see that this type of wakfs are also registered. At present they are not registered. If a mutwali sells the property then there is no remedy open. Moreover, this provision is not given retrospective effect. It would appear from 36A that in future if property is sold a certain procedure can be followed but if property had been sold in the past nothing can be done; and nothing is said about such eventualities. My submission is that before formulating these two very controversial propositions of law he ought to have seen to it that some good Draftsmen were with him. Even now, it is not too late. Rather than allow this, I should say with very great respect to himhe is a big mah, there is no doubt 730 RS--6.

about it, a 'great educationist-crude piece of legislation which is an insult . . .

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): I think Mr. Syed Ahmad you have made your case. Let others put their case also.

SHRI SYED AHMAD: For the first time in two years I am speaking in this House today. Let me assure him that I am not saying that the wakfs should not be properly administered. They ought to be properly administered. They should not be done in an inconsistent manner.

شرى فريدالعمق انصارى: مستر وائس چيومين - يه وقف امندمنت ہل جو آپ کے ساملے پہھ ھے اس کے مدهلق مجه یه کهنے میں بالکل شک و شہبہ نہیں ہے کہ پرانی جو باتهن تهين پرانے جو حالات تھے ان کے اویر اس بل کے ذریعہ سے ضرور ت تی ہوئی ہے اور اس وجه سے میں آنریبل ملسار کو مبارک باد دیات هوں که وہ يه اميلةملت لائے - وقت کی ضرووت په تهی که همارے پرانے تانوں مسلمانوں کے جو ھیں چاھے ولا پرسلل ہوں جاھے ولا عوام کے ہوں ان میں تبدیلی هونی چاهئے - مگر اس وقت الله معزز إدوست كي تقرير سلنے کے بعد مجھے تو ایسا اندازہ ھوا کہ هم هندوستان کے مسلمان جو ههن كوثى ايسا اقدام يسقد نهين کرتے جو ترقی پسند ہے ۔ میں بہاں یاد دلاوں که پرسلل لاز کے متعلق ایک مشاورتی کنیتی هوئی تهی جس (شری فریدالحق انصاری)

کیٹے میں یہ بحث تبی که آیا اس وقبت هدوستان مهن ایسے حالات ههن يا نههن چن کي رو سے مسلمانون کے پرسائل لا میں کچھ تبدیلی ہو كجه امندسنت يا ترمهم هو اور معاف کیجئے کا که اس کا مهرے دماغ پر تو اتلا برا اثر ہوا که کوئی ٹھکات نههن - وهان زياده تر لوگ جو تير ان کی بحث ان کی دلهلوں سے یہ يعه چلا که ولا کوئي ايسا اقدام بسدد نہیں کرتے جو کہ آئے کا عو جس سے که همارے قانوں میں جو کمیاں میں ولا دور هرن - ایک بزرگ نے جب ان سے کہا گیا کد مسلمانوں کے پرسلل لا کے متعلق کم سے کم یہی کونے ديجيلے كه يته چلايا جائے كه آيا اس میں کسی ترمهم کی ضرورت ہے یا نهیں اور گورسلمی ولا بہعرین خریعہ ہے اس کے ہدے چلانے کا - تو انہوں نے ایک دوسرآ تریقه نکالا اس بات کو روکنے کا ود انہوں نے کہا که سهی ایک لاکھ روپید ایے پاس سے جمع کووں کا اس کی ریسرچ کے لئے که یا هلدوستان مهن مسلمانون کے پرسلل لا مهن کولی ترمیم کی ضرورت ہے یا نہیں اور مہرا خيال هے که جب سے وہ بڑے عبدہ پر پہلھے ہیں تب سے شاید ایک پیسہ بھی جمع نہیں کیا ہے -

شرى ابراهوم سليمان سهت : جب ایک شریعت کے قانوں قرآن اور حدیت یر ہے تب تک تبدیلی کی کوئی كنجائش نهين هے -

شری فریدالحق انصاری : میں نے یہ نہیں کہا - ایسا کچھ میں نے نہیں کہا ۔

उपसभाध्यक्ष (श्री महावीर प्रसाद भगिव): ग्रंसारी साहब, जरा मेंरी तरफ देख कर बोलिये।

SHRI SYED AHMAD: He is talking directly, Sir. He should talk through you.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is what I am telling him.

شري فريدالنص انصاري : امين يه تهیی کهتا که مسلمانوں کا قانوں جو ہے ولا کرسچوں لا کے مطابق کرمیم هو ہ میں یہ نہیں کہتا کہ مسلمانوں کا قانون هذه و لا کے مطابق ترمهم هو بلکه میں یہ جامعا ہوں کہ مسلمانوں کے قانون مهن اسلامه اصول کی بدهاد پر الومهم هو -

شرى ابراههم سليمان سهت : ھمارے شریعت کے جو قانون ھھن انکی بنهاد قران اور حدیث پر مے جساو بدلا نههن جا سکتا تو پهر کهسے ترمهم هوکی ؟

شرى فريدالحص انسارى : مهن اہدی دلیل کے آخری حصه پر نہیں يه : به مين يه كهليه بها زها تها كه

تھا کہ وقف کے ماتحتی میں وقف سے فالدة صوف مسلمان الله سكا تها اب مهرے خیال -پین کوئی اس میں شک نہوں کرے کا که اسلم نے بہانگ دهل یه کها که هم هر انسان کی خدمت چاهتے هیں هر انسان کو آرام پهلنچانا چاهتے هيں - هر انسان کے دکھ درد كوختم كونا چاهتے هيں - اس ليُـ اس وقت بل کے کلاز ۲ میں جو کچھ کہا گیا ہے اس کی ماتھائی میں هر شخص فائدة أتها سكتا هے اور اس کی شدمت کی جا سکتی ہے ۔ اور دوسرے . . .

श्री सैयद ग्रहमद: भूल गए?

شرى نويدالحق الصارى ۽ جي نهیں بهولا - ابھی تک تو نہیں بهولا هون - هايد اس كورنبنت مين آجاوں تو بھول جاؤں۔ دوسوے اب تک یه رها هے که راف کے مقاصد اگر ختم هو جائیں تو پهر رة وقف خعم هو جاتا هے - اس آبل کے ذریمه بر یه بتایا کها هے -- کان ۷ کو ديكهنَّ كه اكر ولف خالم هو جالے - جو مقصد اس میں لکھا ہوا ہے اس کے علاولا أور بھی ہو پہلار کام هو سکتے هيں اور بھی جو مذھبی کام اس قسم کے ھو۔ سکتے میں وہ بھی کئے جا سکتے میں دوسرے یہ مے که جو کلاز ۲۱ کا مطلب ھے کہ اب تک که رقف کے اندر صوف وه جائدادین اور وه چیزین آتی هین

هدوستان کے علوہ اوو بھی اسلامی مسالک هیں جہاں کہ ان قانونوں میں ترمهم هوئی هے ۔ لیکن بدقسمتی سے همارے ملک کے مسلمان یہ سمجھتے۔ ھیں کہ کسی اور جاتہ کے مسلمان ان ممالک کے مسلمان جہاں ترمیم ہوئی ھے وہ مسلمان نہوں ھیں ھم ھی مسلمان هیں - گویا مسلمان هونے کا تھیکه هم هلدوستان کے مسلمانوں نے لے رکھا ہے جو احلام میں اور قرآن میں يالكل منع هے –

شرق أبراههم سليمان سهت : لهكن دوسرے اسلامی ممالک هدارے لئے نمونه بهین هو سکتے - همارا نمونه تو قران اور حديث هو سكتا هـ -

पंडित इयाम सन्दर नारायण तन्सा उत्तर प्रदेश): क्या हिन्दुस्तान के मुसलमानों ने ठेका निया है या पाकिस्तान के मुसलमानों ने ? ı۳.

उपसभाष्यक्ष (श्री महावीर प्रसाद भार्गव): ग्रापन में बातचीत नहीं हो सकती है।

شرى فريدالتحق انصارى : بهر حال میں کیہ رہا تھا کہ میں اس بل کو سپورے کر رہا ہوں اس وجہ سے نہیں كه معض اس مين اميلقمينت آ کیا ہے بلکہ اس وجہ سے که سیرے ناقص خهال کے مطابق جو بھی قدم اس امهددمینت میں اتهایا کیا هے وہ پروکریسهو استهب هے - اب تک یه

[شرى فريدالحق انصاري] جو که مسلمان نے وقف کی نہیں - اس بل کے ذریعہ سے وہ بھی وقف ھے جو نان مسلم نے کہا ہو ۔ اور میں آپ کی توجه وأنس چهرمهن صاحب -مهذول كرنا چاهوں كا كه هندوستان میں اب بھی بہت سے ایسے وقف هين جو که نان مسلم له کلي هين -مقبروں کی حفاظت کے لئے مساجد کی تعمور کے لئے ان کی دیکھ بھال کے لئے اور جو بھی درگاہ میں اس کے اخراجات کے لئے - اور ایسے وقف نیادہ تر راجستهان مهن ههن جو که راجستهارے کے هلدو راجارں نے کئے اور ایسے کوئی +۱ هزار وقف هیں - تو اس امہلات بل کے ذریعہ سے وہ + | هزار وتف بهي وقف كي ةينهليشن مهن لَكُتُم ههن - يه مهرے بال مهن بهمت هی هروگریسهو استهب هے -

تهسری چهز جو سب سے بڑا فالدلا مسلماتوں کو اس کے ذریعہ پہفتھتا ہے که هلدوستان میں بینگوں میں جو وقف کا روپیم ہے اس کا جو مقافع ہے ولا أب تک ہوا رهتا تھا یا اس کو فہر أسلامي معاملون مهن برتش كورنينت خرچ کیا کرتی تھی - اس وقف بل کے ذریعه سے اس مذائع کا فائدہ وقف کے لئے استعمال کیا جا سکتا ہے یہ سب سے بڑا قدم اور سب سے بڑی پروگریسیو بات اس میں ہے ۔ اس کے ساتھ ساتھ جہاں میں اس بل کو لانے کے لئے سرکار کی تعریف کرتا هوں وہاں مہی یه آبات دريافت كرنا جاهدا هو كه آخر كار آج کل هندوستان مهن هم روزآنه حاتمے هين - هندوستان مين التهكويشي كا ایک زیرهست سوال هے اور بوا زبردست يرويهكندا اس كا هوتا ه كه هم انتيگريشن چاهتے هيں تو جب هم انتيكريشن جاهتے هيس اور تمام كميونيتيز کو ایک جمه لانا چاهتے هیں تو پهر هم **که**ون ته اس بات کی کوش**س** کرين که مسلمانون مين جو دو فرقه هو. گئے میں شعی اور سنی ان کو بھی ایک بھگه کھوں تم لائين – اس کے کلاز ہ میں یہ لکھا ہے ۔

"Notwithstanding anything contained in sub-section (1), if the Shia wakfs in any State constitute in number more than fifteen per cent. of all the wakfs in the State or if the income of the properties of the Shia wakfs in the State constitutes more than fifteen per cent. of the total income.....the State Government may by notification in the Official Gazette, establish a Board of Wakfs each for Sunni Wakfs and for Shia Wakfs. . . ."

يه دونون سيهريت سيهريت-جدا-كهون هیں ۔ ایک کیوں نه بورة بنایا جائے -اور میری اطلاع ہے۔ ایک دوست نے محصے بتایا ہے کہ مهسور میں ایسا ہوا ہے - دوسرے اس کے شيڌولڌ کلاز بي صهن ڀه لکها هے –

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"Persons having knowledge of Muslim law and representing, in the case of a Sunni Board of Wakfs, associations such as State Jamiatul-Ulama-i-Hind (whether such persons are Hanafi, Ahle-Hadis or Shefai) and in the case of a Shia Board of Wakfs, associations such as State Shia Conference;"

مهن يه يته چلانا چاهتا هي كه آخر كار مهال جمعيته العلماء هذه كو هي کھوں شرف بخشا گھا ھمار ہے ساملے اور بهى كتُن رُجماعتهن ههن - جماعت أسلامي ندوه مهن ایک جدامت هے انہوں بھی کیوں نہیں رکھا گیا ان کے بھی سمبر ھو سکتے ھیں یہ صرف جمعيتة العلماء هله كو هي كهون ركها کیا ہے - جہاں تک مہری اطلاع ہے یہ أس وجه سر ركها گيا كه يه سمجها جاتا هے که جمعهته العلماء سهاسي جماعت نہیں ہے میرے خیال میں یہ بالکل غلط هي - ١٩٥٢م كا الهكشي ١٩٥٧ع كا الهكشن اور ١٩٩٢ع كا جنرل الهكشن هوا - ان تهذول سے پنته چالے کا که جمعیته جهسا کهتم هے - محض ایک كلحول سوشل آرگذائزيشن هے- سهن كهتا ھوں کہ پولیڈیکل آرگفائزیشن بھی ھے ۔ اس للنے کہ انہوں نے کھلے پین اس تھلوں الهكشلون مهن حصة لها - اس لدَّم سهی جاهون کا که آنویبل مدستر صاحب اس پر رو**ھنی** ةاليں گے كه آخر کار انہیں کو یہ شرف کیوں بحما گیا دوسرون کو کهون نههن بخشا گیا ؟

ابع باتیں کے ساتھ مہیںاس بل کو سہورکرتا ہوں ۔

†ि**बी फरीबुल हक घन्सारी** : मिस्टर वाइस चैयरमैन, यह वक्फ बिल जो कि ग्रापके सामने पेश है उसके मत्तिलिक मझे यह कहने में बिल्कुल शको-शबहा नहीं है कि पुरानी जो बाते थीं पूराने जो हालात थे उन के ऊपर इस बिल के जरिए से जरूर तरक्की हुई है श्रौर इस वजह से मैं म्रानरेबिल मिनिस्टर की मुबारकबाद देताहं कि वह यह ग्रमेंडमेंट लाए । वक्त की जरूरत यह थी कि हमारे पूराने कानन मसलमानों के जो हैं चाहे वह पर्सनल हों, चाहे वह अव्वाम के हों उनमें तब्दीली होनी चाहिए । मगर इस वक्त ग्रपने मुवजिज दोस्त की तकरीर सुनने के बाद मुझे तो ऐसा अन्दाजा हुआ कि हम हिन्दुस्तान के मुसलमान जो हैं कोई ऐसा इकदाम पसन्द नहीं करते जो कि तरक्कीपसन्द है। मै यहां याद दिलाऊं कि पर्सनल लॉज के मुतल्लिक एक मुणावरती कमेटी हुई थी जिस कमेटी मे यह बहस थी कि ग्राया इस बनत हिन्दुस्तान में ऐसे हालात हैं या नही जिनकी रू से मसलमानों के पर्सनल लॉ में कुछ तब्दीली हो, कुछ एमेंडमेंट या तरमीम हो ग्रीर माफ कीजिएगा कि इसका मेरे दिमाग पर तो इतना बुरा ग्रसर पड़ा कि कोई ठिकाना नही । वहां ज्यादातर लोग जो थे उनकी बहस, उनकी दलीलों से यह पता चला कि वह कोई ऐसा इकदाम पसन्द नहीं करते जो कि आगे का हो, जिससे कि हमारे कानून में जो कमियां हैं वह दूर हों। एक ब्जुर्ग ने जब उनसे कहा गया कि मसलमानों के पर्सनल ला के मुतल्लिक कम से कम यही करने दीजिए कि पता चलाया जाए कि श्राया इसमें किसी तरमीम की जरूरत हे या नहीं और गवर्नमेट वो बहतरीन जरिया है इसके पता चलाने का, तो उन्होंने एक दूसरा

तरीका निकाला इस बात को रोकने का ग्रौर उन्होंने कहा कि मैं एक लाख रुपया अपने पास से जमा करूगा इसकी रिसर्च के लिए कि ग्राया हिन्दुस्तान में मुसलमानों के पर्सनल ला में कोई तरमीम की जरूरत है या नहीं। ग्रौर मेरा ख्याल है कि जब से वह बड़े ग्रोहदे पर पहुंचे हैं तब से शायद एक पैसा भी जमा नहीं किया है।

श्री इत्राहीम सुलेमान सेट: जब एक शरियत के कानून कुरान श्रीर हदीस पर हैं तब तक तब्दीली की कोई गुजाडण नहीं है।

भी फरीबुल हक् मन्सारी : मैंने यह नहीं कहा । एसा कुछ मैंने नहीं कहा ।

उपसभाष्यकः (श्री महाबीर प्रसाद भावंब) : ग्रसारी साहब, जरा मेरी तरफ देख कर बोलिए।

SHRI SYED AHMAD: He is talking directly, Sir. He should talk through you.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is what I am telling him.

श्री फरीदुल हुन प्रन्सारी: मैं यह नहीं कहता कि मुसलमानों का कानून जो है वह किश्चियन लॉ के मृताबिक तरमीम हो, में यह नहीं कहता कि मुसलमानों था कानून हिन्दु ला के मृताबिक तरमीम हो बिल्क मैं यह चाहता हूं कि मुसलमानों के कानून में इस्लामिया उसूल की बुनियाद पर तरमीम हो ।

भी इबाहीम सुलेमान सेट : हमारे शरियत के जो कानृन है उनकी बुनियाद कुरान श्रीर हदीस पर है जिसकी बदला नही जा सकता तो फिर कैसे तरमीम होगी ? बी फरोबुल हक धन्सारी: मैं अपनी वलील के श्राखिरी हिस्से पर नही पहुंचा। मैं यह कहने जा रहा था कि हिन्दुस्तान के श्रालावा श्रोर भी इस्लामी मुमालक है जहा कि इन कान्तों मे तरमीम हुई है। लेकिन बदिकस्मती से हमारे मुल्क के मुसलमान यह समझते है कि किसी श्रोर जगह के मुसलमान, इन मुमालक के मुसलमान जहा तरमीम हुई है वह मुसलमान नही हैं हम ही मुमलमान है। गोया मुसलमान होने का ठका हम हिन्दुस्तान के मुसलमानों ने ले रखा है जो इस्लाम मे श्रोर कुरान मे बिल्कुल मना है।

भी इब्राहीम मुलेमान सेट: लेकिन दूसरे इस्लामी मुमालिक हमारे लिये नमूना नहीं हो सकते । हमारा नमूना तो कुरान ग्रीर हदीस हो सकता है।

पंडित व्याम सुन्दर नारायण तन्सा (उत्तर प्रदेश) वया हिन्दुम्तान के मुसलमानों ने टेका लिया है या पाकिस्तान के मुसलमानों ने ?

उपसभाष्यक (भो महाबीर प्रसाद भागंब) : ग्रापम में बातचीत नहीं हो सकती है ।

भी फरीदुल हक प्रन्तारी: बहरहाल मैं कह रहा था कि मैं इस बिल को सपोर्ट कर रहा हूं, इस वजह से नहीं कि महज इस में एमेंडमेंट ग्रागया है वित्क इस वजह से कि मरे नाकिस ख्याल के मुताबिक जो भी कदम इस एमेंडमेंट में उटाया गया है वह प्रोग्रेवि स्टेप है। ग्रव तक यह था कि वक्फ की मातहती में वक्फ से फायदा सिर्फ मुसलमान उठा सकता था; ग्रव मेरे ख्याल में कोई इसमें शक नहीं करेगा कि इस्लाम ने बहाग धल यह कहा कि हम हर इन्सान की खिदमत चाहते हैं, हर इन्सान को ग्राराम पहुंचाना चाहते हैं, हर इन्सान के दुख-दर्द को खत्म करना चाहते हैं। इस-

लिए इस वक्त बिल के क्लाज (२) में जो कुछ कहा गया है उसकी मातहती में हर शख्म फायदा उठा मकता है ग्रींग उसकी खिदमत की जा सकती है ग्रींग दूसरे

## श्री सैयद **प्रह**मद भूल गए?

श्री फरीदल हक अन्सारी जा नही भला, श्रभी तक तो नहीं भूला हु। शायद इस गवर्नमेट मे श्रा जाऊ तो भूल जाऊ। इसरे, श्रब तक यह रहा है कि वक्फ के मकासिद अगर खत्म हो जाए तो फिर वह वक्फ खत्म हो जाता है। इस बिल के जरिए से यह बताया गया है--क्लाज ७ को देखिए कि ग्रगर वक्फ खत्म हो जाए जो इसमे लिखा हुआ है उसके प्रलावा भौर भी जो बहतर काम हो सकते हैं, श्रीर भी जो मजहबी काम इस किस्म के हो सकते हैं व। भी किये जा सकते हैं। दूसरे यह है कि जो अम्लाज २१ का मतलब है कि ग्रब तक के वक्फ के अन्दर सिर्फ वो जायदादें भौर वह चीजे ग्राती थी जो कि मसलमान ने वक्फ की थी। इस बिल के जरिए से वह भी वक्फ है जो नान-मस्लिम ने किया हो। श्रीर मैं **ग्रापकी तवज्जो, वाइस चैयरमन साहब**, मबजूल करना चाहुगा कि हिन्दुस्तान मे श्रब भी बहुत से ऐसे वक्फ हैं जा कि नान मस्लिम ने किए हैं। मकवरो की हिफाजत के लिए, मसाजिद की तामीर के लिए, उनकी देखभाल के लिए श्रीर जो भी दरगाह हैं उनके ग्रखराजात के लिए ग्रौर ऐसे वक्फ ज्यादातर राजस्थान मे है जो कि राज-स्थान के हिन्दू राजाग्रो ने किए ग्रौर ऐसे कोई १०,००० वक्फ हैं। तो इस एमेडमैंट बिल के जरिए से वह 90,000 वक्फ भी बक्फ की डैफिनीशन में धा गए हैं। यह मेरे ख्याल मे बहुत ही प्रोग्नेसिव स्टैप है।

तीसरी चीज जो सबसे बडा 'फायदा मुसल-मानो को इसके जरिए पहुचाता है कि हिन्दुस्तान मे बैको मे जो वक्फ का रुपया है, उसका जो मुनाफा है वह भव तक पड़ा रहता था या उसको गैर-इस्लामी मामलो में बिटिश मबनेंमेट खर्च किया करती थी थी। वक्फ बिल के जरिए से इस मुनाफे का फायदा वक्फ के लिए इस्तेमाल किया जा सकता है। यह सब से बड़ा कदम भीर सबसे बड़ी प्रोग्नेसिय बात इसमे है।

इसके माथ माथ जहां मैं इस बिल को लाने के लिए सरकार की तारीफ करता हू वहा मैं एक बात दरपापन करना चाहता हू कि भाष्मिरकार भाजकल हिन्दुस्तान मे हम रोजाना मुनते हैं। हिन्दुस्तान मे इन्टी-ग्रेशन का एक जबदंस्त सवाल है भौर वडा जयदंस्त प्रापेगन्डा इसका होता है कि हम इन्टीग्रेशन चाहते हैं। तो जब हम इन्टीग्रेशन चाहते हैं। तो जब हम इन्टीग्रेशन चाहते हैं। तो जब हम इन्टीग्रेशन चाहते हैं तो फिर हम क्यों न इस बात की कोशिश करे कि मुसलमानों में जो दो फिरके हो गए हैं शिया और मुन्नी उनको भी एक जगह क्यों न लाए? इसके क्लॉज भें में यह लिखा है:

"Notwithstanding anything contained in sub-section (1), if the Shia wakis in any State constitute in number more than fifteen per cent of all the wakis in the State or if the income of the properties of the Shia wakis in the State constitutes more than fifteen per cent of the total income the State Government may, by notification in the Official Gazette, establish a Board of Wakis each for Sunni Wakis and for Shia Wakis "

यह दोनो सेप्रट सेप्रेट—-जुदा क्यो हैं ? एक क्यों न बोर्ड बनाया जाए । श्रीर मेरी इनलाह है, एक दोस्त ने मुझे बनाया है कि मैंसूर मे ऐसा हुया है। दूसरे इसके शिड्यूल्ड क्लाज बी मे सह लिखा है ---

"Persons having knowledge of Muslim law and representing, in [श्री फरोद्रल हक अनसारी]

the case of a Sunni Board of Wakfs, associations such as State Jamiatul-Ulama-i-Hind (whether such persons are Hanafi, Ahle-Hadis or Shefai) and in the case of a Shia Board of Wakfs, associations such as State Shia Conference;".

मैं यह पता चलाना चाहता हूं कि स्राखिरकार यहां जमायत-उलमाए हिन्द को ही क्यो शरफ बरुशा गया। हमारे सामने क्रौर भी कई जमायतें हैं। जमायते-इस्लामी नदवा में एक जमायत है उन्हें भी क्यों नहीं रखा गया? उनके भी मेम्बर हो सकते हैं। यह सिर्फ जमायते-उलमाए हिन्द ही क्यों रखा गया है ? जहां तक मेरी इत्तलाह है यह इस वजह से रखा गया कि यह समझा जाता है कि यह जमायते-उलमा सियासी जमायत नहीं हैं। मेरे ख्याल में यह बिल्कुल गलत है? १९५२ ई० का इलक्जन, १६५७ का इलक्शन भ्रौर १६६२ ई० का जनरल इलक्शन जो हुआ उन तीनों से यह पता चलेगा कि जमीयत जैसा कहती है महज एक कल्चरल सोशल श्रारगनाइजेशन है। मैं कहता हू कि पोलिटिकल ग्रारगनाइ-जेशन भी है, इसलिए कि उन्होंने खुलेपन इन तीनों इलक्शनों में हिस्सा लिया। इसलिए मैं चाहूंगा कि म्रानरेबिल मिनिस्टर साहब इस पर रोशनी डालेगे कि भ्राखिरकार उन्ही को यह इतरफ क्यों बख्शा गया। दूसरो को क्यों नहीं बख्शा गया?

इन बातों के साथ मैं इस बिल को सपोट कर रहा हूं।]

श्री शेरलां (मैसूर) : जनाव वाइस चेयरमैन साहब, मैं इस बिल की ताईद करता हूं। साथ ही साथ मैं यह अर्ज करूंगा, बेल का सकसद श्रीर मन्शा चाहै कितना

हो जब तक, जैसा ग्राज माम तौर पर देखा जा रहा स्टेटों में, स्टेट की हुकूमतें स्टेट के स्रोहदेदार स्टेंट वक्फ बोर्ड के काम करने वालों से तम्रावृत-ए भ्रमल न करे तब तक उसकी सही मन्या ग्रौर मकसद जो कि इस बिल के जरिये से पेश किया जा रहा है, वह कभी पूरा होने वाला नहीं है । दूसरी स्टेटो मे जो भी होता है उसकी पूरी जानकारी नही रखते । मैं मैसूर का रिप्रेजेन्टेटिव हूं, मैसूर के एक जिले गुलबर्ग के स्टेट वक्फ का मेम्बर हू, वहा जो कुछ हो रहा है उसकी बिना पर मैं कह सकता हूं कि वहां वब्फ बोर्ड का जो काम या मन्त्रा होनी चाहिये छ बह बिल्कुल ही मुग्रत्तल है, फेल है। मिसाल के तौर पर, बीजापुर जिसको ग्राम तौर पर सब जानते है, एक मशहूर मुकाम है, वहां चांद बावली के नाम से एक मशहूर बावली है जो तकरीबन हिन्दुस्तान की एक बहुत ही मुकद्दस ग्रीर बहुत ही मानी हुई बिल्डिंग है, जो वहा पर म्रार० टी० डी० के कब्जे में है । उमका किराया करीब १०००० रु० माहवार वसूल होता है। वक्फ बोर्ड हो जाने से हुकूमत से कोशिश की गई, भ्रार० टी० डी० की तवज्जह दिलाई गई कि या तो उसका किराया दिया जाय या उसको खाली किया जाय, उससे मुस्लिम होस्पिटल या कोई ऐसा शिफाही काम चलाया जा सके। ग्राज तक मैं समझता हूं तकरीबन मिनिस्टर साहब भी इससे वाकिफ होंगे, न वह बिल्डिंग खाली हुई ग्रौर न ही इस बारे में कभी भ्रे हदे दारने दिलचस्पी ली। इसी तरह से कल्याणी ताल्लुका का हेड क्वार्टर है बीजा, वहां बारगे हुसेन नाम से एक बहुतरीन बिल्डिंग है जहां, ग्रासारे ■दीमा वाले कब्जा किए हुए हैं । वक्फ मदद यह चाहता है कि उस बिल्डिंग में कुछ भपना रफाई काम चले या कोई इन्स्टीट्यूट हो या हास्पिटल हो, या श्रौर कुछ हो लेकिन कभी भी गवनंमेंट वाले उनके साथ तम्रावुन-ए अमल नहीं कन्ते।

यहां पर हम कान्न बनायेगे लेकिन स्टटों मे उस पर ग्रमल नही होगा तो फिर हम इस कानृत से किस तरह कौम की खिदमत कर सकेंगे और क्या मुल्क को फायदा पहुंचा सकोंगे। मैं इन चन्द बातों के साथ ग्रपनी तकरीर खत्म करता हूं ग्रीर यह कहना चाहना हूं कि जो कानून हम पास करने जा रहे हैं ग्रगर उससे हम कौम की खिदमत न कर सकेंगे तो इसका कोई फायदा नहीं होगा । मैं यह बात इसलिए कहना चाहता हूं क्योंकि मैंने इसी सेशन में एक क्वरचन किया था जिसके जवाब में यह बतलाया गया कि इस तरह की १८ हजार जायदादे मैसूर स्टेट में है श्रीर इसी तरह से दूसरे स्टटों में भी सैंकड़ों जायदादे होगी। भ्रगर उनको जैसा ग्राप चाहते है कि एकजा किया जाय, उनका मसरक ठीक ढंग से हो तो यह लाजिमी बात है कि एक इन्कलाव श्रायेगा श्रौर हकीकी माने में जो मन्शा वक्फ करने वालों की है, वह पूँरी होगी।

मैं भ्रापको मुबारकबाद देता हूं कि श्राप इस चीज को चाहते है ग्रौर वह काम करना चाहते हैं जो वक्फ करनेवाले चाहते है। साथ ही साथ मैं ग्रापसे यह गुजारिश करूंगा कि जहां भ्राप इस बिल को पास करेंगे वहां इस चीज का इन्तजाम करेंगे कि स्टटों में जो नापरबाही बरती जा रही है, इस मामले में जो तावन अमल नहीं पाया जाता है, वह न बोने पार्व । ग्राज वहां पर वक्फ बोर्डों की म्रज्वे मुम्रत्तल के तौर पर रखा गया है भौर उनके साथ ताबुन करने में हिचकिचाहट का एहसास किया जाता है भ्रीर यह तसव्वर किया जाता है कि वक्फ बोर्डो को जिस ढंग से इस वक्त चलना चाहिये उनको न चलने दिथा जाय । सगर इसका भी इन्तजाम करेंगे को हकीकी माने में मैं यह कड़गा कि आप काबिले सहसीन हैं भ्रीर काबिले तारीफ हैं भौर इस तरह से हकीकी माने में **आप कौ**म की दुश्चा के मृस्तहक रहेंगे।

मैं इन चन्द ग्रलफाज के साथ इस बिल की ताईद करता हू ।

Bill, 1964

Shri BAHARUL ISLAM (Assam): Sir, I rise to give general support to the Bill. I congratulate the hon. Minister on bringing forward this Bill. But I beg to point out certain defects in the Bill because of which I am afraid the objects of the Bill will not be fully achieved. The major provisions of the Bill are:—

- (1) Insertion of Chapter IIA which, inter alia, provides for the establishment of a Central Wakf Council and its finances; and
- (2) Insertion of new section 36B, which provides for the recovery of wakf properties illegally transferred.

Now, I beg to point out the defects. Please come to the proposed section 8B, in clause 4 of the Bill. It says:—

"(1) Every Board shall pay from its Wakf Fund annually to the Council such contribution as is equivalent to one per cent. of the aggregate of the net annual income of the properties of the wakfs in respect of which contribution is payable under sub-section (1) of section 46:"

It provides for the finances of the Central Wakf Council. Each Wakf Board is to contribute one per cent of its net annual income to the Council.

Then, please come to section 46(1). Section 46(1) of the principal Act provides for the fund of the Wakf Boards. It provides that each mutawalli has to pay not more than five per cent of the net annual income of the wakf property situate within the State concerned to the Board. But "wakf" has been defined in section 3(1) of the principal Act as follows:—

"(1) 'wakf' means the permanent dedication by a person professing Islam of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes—

[Shri Baharul Islam]

- (1) a wakf by user,
- (11) mashrut-ul-khidmat, and
- (111) a wakf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable,".

So far as a wakf-alal-aulad is concerned, only that part of the wakf within the definition, estate comes which is permanently dedicated to charitable purposes, but not that part which is given to the beneficiaries The funds of the Wakf Boards that cover only or mostly a wakf-alalaulad are, therefore, very poor Such Boards can hardly maintain themselves, far less they can contribute Lanything to the Central Wakf Council or do any beneficial work for the poor, which is the object of the Act Boards in such cases, cannot get, as of right, any contribution from the mutawallis The Assam Board of Wakf is a case in point

Now, I would draw your attention to the Review of Wakf Administration At page 11, item 2, against Assam Muslim Wakf Board, the contribution is shown as Rs 2,882 75 p contributions, etc are Arrears of shown as Rs 12,809 87 p Expenditure ıs Rs 4.19872 Other miscellaneous expenditure is shown as Rs 330/- The surplus shown is Rs 1,288 67 p This is very misleading, because in Assam almost all the wakf are "wakfs-alal-Therefore, as of right Board cannot expect anything more from these wakfs Therefore, a request or an appeal was made by the then Chairman of the Board, Mr Fakhruddin Ali Ahmed, who is now the Finance Minister, to the mutawallis to contribute voluntarily something to these Boards In this way the Board got some money As of right it cannot get anything, because the actual wakf which is dedicated permanently for a pious, religious or charitable purpose is only Rs 30/-,

Rs 50, or Rs 100 or so In that case, it will not come to anything The sum of Rs 12,809/- is a voluntary contribution which was promised by some mutawallis. No force can be applied to recover this amount Therefore, the result is there is actually no surplus. There is a great deficit I have calculated it. The actual deflict in 1962-63 is Rs 985 97p

Then please come to the new section 36B, because I am going to point out the defects in the Bill It says—

"(1) If the Board is satisfied, after making an inquiry in such manner as may be prescribed, that any immovable property of a wakf entered as such in the register of wakfs maintained under section 26, has been transferred without the previous sanction of the Board in contravention of the provisions of section 36A, it may send a requisition to the Collector within whose jurisdiction the property is situate to obtain and deliver possession of the property to it"

Section 36A restricts transfer of wakf property This is a welcome provision Section 36B provides for the recovery of wakf property illegally transferred This is, no doubt, the most welcome provision in the Bill But it ought to have been made retrospective in express terms-retrospective with effect from coming into force of the principal Act. "Has been transferred" in section 36B will mean in the context "has transferred before the allegation made of such illegal transfer" and will have only prospective application But there have been cases in which unscrupulous secretaries of illegally and fraudulently transferred wakf properties to the detriment of the interests of the wakf estate, after the Wakf Act, 1954 Such properties cannot be recovered under the proposed section 36B of this Bill.

Then, please come to section 36B (5) which says:

Wakf (Amendment)

"Where an order passed under sub-section (2) has not been complied with and the time for appealing against such order has expired without an appeal having preferred or the appeal, if any, preferred within that time has been dismissed the Collector shall obtain possession of the property in respect of which the order has been made, using such force, if any, as may be necessary for the purpose and deliver it to the Board."

The literal interpretation of this sub-section is that the Collector has teen empowered only to take symbolical possession of the property from the illegal occupant, and to give it to the Board. It has given no power to the Collector to evict such a person. But the intention. I believe, is give power to the Collector to obtain vacant possession of the property by evicting the person in illegal possession and give that vacant possession to the Board, so that the property can be fruitfully utilised for those for whom the wakf was created.

I' therefore suggest that in sub-section (5) after the word 'shall' the word 'obtain' should be deleted and the words "evict the person in possession" should be inserted. Unless and until the power is given to the Collector to take vacant possession, vacant symbolic possession will useless for the purpose of the Board.

Then I come to clause 13 at page 6 of the Bill. The portion to which I refer is sub-section (4A):

"A mutawalli who is aggrieved by an order passed under any the clauses (c) to (e) of sub-section (1) or under sub-section (2), may, within one month from the date of the receipt by him of the order, appeal against the order to State Government and the decision of the State Government on such appeal shall be final and shall not be questioned in any court of law."

My objection is to the last portion: "and shall not be questioned in any court of law". I respectfully submit that this last portion is ultra vires the Constitution because whether there is this particular provision or not, every citizen, every mutawalli or anybody will have the fundamental right to approach the High under article 226 or approach Supreme Court under article 32 of the Constitution.

SHRI AKBAR ALI KHAN: This provision does not affect the fundamental right. It is for legal procedure.

SHRI BAHARUL ISLAM: This provision is ultra vires the Constitution. Whether this provision is there or not, every mutawalli will have the approach the High Court right to 226 or the Supreme under article Court under article 32 of the Constitution. This provision is ultra vires the Constitution and will be uscless.

In conclusion, I support this Bill in general, but unless and until these defects are removed, I am afraid the full object of this Bill will not be fulfilled. Thank you very much.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There is yet one more speaker in my list. I hope the House will agree to sit a little longer to hear him and finish the Bill. Mr. Akbar Ali Khan.

SHRI AKBAR ALI KHAN: Mr. Vice-Chairman, I am much obliged to you for giving me this opportunity. Before I say anything I would very briefly pay my homage to the late Maulana Azad and Pandit Jawaharlal Nehru but for whose interest Wakf Act of 1954 would not have come into existence and this putting right the management of Wakf which is a very large item in this country would not have been brought into proper shape. I am thankful to Hafiz [Shri Akbar Ali Khan.]

Mohammed Ibrahim and Mr. Humayun Kabir equally for their efforts in this matter.

Now, I would just say that the main amendment relates to the fact that in the previous Act the matter was limitwhere the beneficiaries ed to cases were Muslims, which was not accord-Muslim Law. According to ing to Muslim Law, the beneficiaries could be anybody, not only Muslims but people of other religions also. It was felt necessary that some provision of this Act should be amended, and I will take this opportunity in order to enforce my argument as well as the amendment that has been brought in by quoting the saying of the Prophet which says: "All God's creatures are his family, and he is most beloved who does most good to His creatures".

Now coming directly to some of the points that my hon. friend, Mr. Ahmed, has taken up, I join with him in the tribute that he has paid to the Government of India regarding the administration of the Wakfs. I think it is very right and I quite agree with him in that matter. But as regards the points that Mr. Syed Ahmad has made, with your permission I would explain that in the 1913 Act and now in the 1954 Act certain things have come to our notice during this long period. What was the occasion for the 1913 Act was a certain decision of the Privy Council at that which was considered contrary to Muslim Law. So the 1913 Act was passed. In the course of this period especially after the abolition of the jagirs, inams, and so on, the question arose about the Wakf-alal-aulad. I know that in Hyderabad there were hundreds of jagirs that were given to mosques, temples and other things. The question arose as to what would be the position of this thing, and the Wakf Board which was administering the Wakf property had to take cognisance of such property. That is why I interrupted my learned friend. SHRI SYED AHMAD: He is misquoting me in this matter. I never said anything about mashrat-ul-khidmat. I simply said that the definition was included in the Act of 1913 and you are excluding it.

SHRI AKBAR ALI KHAN: Please have a little patience. He said that these two definitions were contradictory. I am answering that point. They are not contradictory. We have included a few things in view of the experience, and it is absolutely conformity with the principles Muslim Law. That is one thing. The other thing is about exclusion of Wakf-alal-aulad. I think the central idea of this Wakf Act of 1954 was to take property for the benefit of the public and not the property which is for the benefit of the family. If we take into consideration the Wakf-alalaulad for this purpose, then each family will have to submit its budget for the supervision of the Wakf Board which is not intended. I am sure we here are not concerned with the private family budget. We are concerned with the Wakf to the extent that it relates to the public, to the charitable purposes, to the prayer purposes, to the educational purposes.

SHRI SYED AHMAD: I cannot allow this to go unchallenged. Suppose there is a Wakf-alal-aulad in which Rs. 300 are meant for the mosque and the other income is Rs. 12,000. After paying Rs. 300 to the mosque, is it open to the beneficiaries and the mutawallis to sell the property? I want to know whether that property is Wakf property or not.

Shri AKBAR ALI KHAN: I am trying to explain to my friend, I hope I will succeed in convincing him. So far as that question is concerned, Wakf-alal-aulad comprises two parts, one relating to private family and the other relating to public charity. We will certainly take into consideration that portion of it that relates to public charity. We are not excluding Wakf-alal-aulad from the definition of Wakf. Probably I am

So, I feel that the amendment that has been brought forward, in view of the experience, is perfectly correct and a legitimate one, and I request the House, through you, Sir, that the amending Bill is fully supported.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Nafisul Hasan.

SHRI SYED AHMAD: Are we not adjourning for lunch?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Will adjourn after the Bill is over.

SHRI SYED AHMAD: According to the direction given by the Chair, we should adjourn at 1.30.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): And I have taken the permission of the House to sit.

SHRI SYED AHMAD: You taken permission for five minutes.

SHRI NAFISUL HASAN: Sir, I support the Bill and I congratulate the hon. Minister for having brought forward this amending Bill. It is definitely an improvement over the existing Act.

Sir, you have been pleased to allow me to speak but as you have asked me to limit my speech to as short a time as possible, I am not dealing with the many points that I thought I would deal with but I will only deal with certain points which have been raised by my learned friend, Syed Ahmad, who is an elder brother to me but, unfortunately, it is not possible for me to agree with him. First of all, his assertion has been that in a number of matters we are departing from the Muslim Law.

SHRI SYED AHMAD: Question, Sir.

not able to make him understand that we are not excluding Wakfalal-aulad from the definition of Wakf. It is there. The Act is there of 1913, but what we are doing is, so far as the administration of the Wakf is concerned, so far as the administration of the Board is concerned, so far as the jurisdiction of the courts is concerned, we are limiting it only to the public part of it, and it will not extend to the private part of it. Then, Sir, he said something about the transfer of property. There also, the position is that a certain perty is acknowledged and admitted to be wakf property. Cases have to our notice where manager or the mutawalli surreptitiously disposes it of. For that purpose this provision has been brought forward. In view of this experience it is laid down that after enquiry by the Board some immediate action should be taken subject to the right of the man aggrieved to go to the civil court. My friend has not properly looked into the matter. The right to go to a civil court and get this matter enquired into is not closed.

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SHRI SYED AHMAD: The Minister has approved of your speech.

SHRI AKBAR ALI KHAN: Then he referred to the point: "notwith standing the instructions of wakf . . . " There also the amendment is to this extent only. The managers can sell it. But in view of the experience that the managers have been selling it for their own profit, we have said the sanction "subject to of the Board". There is nothing contrary Muslim Law. The to the Muslim Law does not say anything. We are saying, if the donor has authorised the sale, certainly it will be done, but it will be done with the sanction of the Board. So, all these things are to see that the property that has been given for a certain purpose fulfils that purpose according to the modern notions and the circumstances of the country. So, I do not 'notwithstanding anything....'

SHRI NAFISUL HASAN: 'WAKF' is not the subject-matter of the definition in this Bill as it is defined in the original Act. My learned friend is of the opinion that because we are excluding wakf-alal-aulad we are taking only some portions of it and therefore we are departing from what a wakf is under the Muslim Law. Let us first of all see what is the object of this Act to which an amendment has been brought forward. The object of the Act has been given in the original Act and that is to provide for the better administration and supervision of wakfs. That is all. And if we have defined wakf under this Act, it is only for the purpose of this Act and not for any other purpose. Wakf as defined by the Muslim Law may be different but for the purpose of administration, we may omit certain wakfs and may even include properties which are not strictly wakf. Under the Muslim Law only Muslims can create wakfs but here we bringing, under the purview of Wakf Board, even donations or grants made by persons who are not Muslims for graveyards and other purposes. That is a provision which we adding under this Bill. Therefore, the object of this Bill is only to make provision for the proper supervision and administration of the wakf property. It is quite possible that a certain property which is not administered here may be a wakf and there may be a certain property which may be strictly a wakf and we do not propose to administer it.

Therefore to say that we are doing anything against the Muslim Law as far as the definition of wakf is concerned and as far as even the provision about the power of transfer of property is concerned, is wrong. That assertion is under a wrong What is defined here as wakf will not affect the provisions of the Muslim Law We are making an amendment in the definition of beneficiaries so that even where the beneficiaries are non-Muslims we can take those wakfs under our administration, it is not that these wakis are invalid un-

der the Muslim Law. Muslim Law does not provide that the benefits of charity should be confined to Muslims only. It is always open to a Muslim to make a wakf for the benefit of Muslims and non-Muslims combined or even for the benefit of non-Muslims. That is a valid wakf under the Muslim Law. We could not take it under our superintendence because the benethe existing Act was ficiary under excluded from the operation of the Act.

SHRI AKBAR ALI KHAN: The wording was "beneficiaries or...."

Shri NAFISUL HASAN: For the benefit of the non-Muslim community now we are amending it by providing that wakf as . . . .

SHRI SYED AHMAD: Or objects permitted by Muslim Law.

SHRI NAFISUL HASAN: So, my learned friend, Shri Syed Ahmad, just objected to that definition of wakf and his objection is that wakf-alal-aulad is not included in this definition. Naturally, as my friend, Shri Akbar Ali Khan, said, we cannot enter into private affairs. The wakf is permitted by the Muslim Law for the beneficiaries, mainly the descendants of wakif and for certain other charitable purposes also. So, we are going to take only that portion of the wakf under administration which relates to religious or charitable purposes. remember, I have gone through the U.P. Wakf Act and they have excluded all those wakfs in which 75 per cent or more than 75 per cent of the property of the wakf is devoted to individual persons and not to charitable purposes. In this Act, we have gone further.

We are taking that portion of the Wakf-alal-aulad which is for charitable purpose.

SHRI SYED AHMAD: It is a fact that a property whose 74 per cent. is devoted to private charitable purpose is regarded as public trust.

SHRI NAFISUL HASAN: Whether it is public or private trust, that does

not matter. What we are talking here is about the definition of wakf under this Act. That is the main point.

My learned friend has also taken objection to the provision of section 36A.

SHRI SYED AHMAD: 36B, I said I support it.

SHRI NAFISUL HASAN: It says:

"Notwithstanding anything contained in the wakf deed, no transfer of any immovable property of a wakf by way of—

- (i) sale, gift, mortgage or exchange; or
- (ii) lease for a period exceeding three years in the case of agricultural land, or for a period exceeding one year in the case of non-agricultural land or building,

shall be valid without the previous sanction of the Board."

Now, Sir, his objection is to the word "notwithstanding". He thinks that if there is a provision for the transfer of property in the wakf deed, this is going against that.

SHRI SYED AHMAD: It is known as direction.

Shri NAFISUL HASAN: There may be a provision or direction. Though there is nothing in this to go against that direction, this power is not to be exercised by the mutawallis, because as my friend has said and our experience also tells us that mutawallis, some of them at least, have exercised this power for their own personal benefit.

SHRI FARIDUL HAQ ANSARI: Most of them.

SHRI NAFISUL HASAN: May be, but at least some of them are like that. Even if some of them have exercised this power for their own personal benefit, we are justified in making this provision.

SHRI SYED AHMAD: You think that this Board will be above board.

Shri NAFISUL HASAN: Anyway. At least they will be more responsible, and under the provision of this new Bill we are also having a higher supervisory body in the Central Council proposed under this Bill.

Objection has also been taken, Sir, to the provision under section 36B. I think that is one of the most useful provisions under this Bill because here, wakf property is being treated as public property. It is not the property of any individual. What it means is that if a mutawalli without obtaining permission of the Board clandestinely makes transfer and puts another person in possession of the property . . .

SHRI SYED AHMAD: There is no word like "clandestinely".

SHRI NAFISUL HASAN: It may or may not be there. But it is done generally in that way. When he has no right to transfer that property, if he does it, his intention is clear If he puts any other person in possession of that property, then the Board need not go to a court of law for restoration of possession like every other individual. But since it is being treated as public property and if the wakf is registered, or it is apparent that the property has been illegally transferred, the collector has been authorised to restore its possession to the wakf, and it is open to the other side to go to the civil court in appeal against the order of the collector. So it is only putting the burden of proof on the other side. That is what is provided here. There is no injustice to any side.

Sir, I know you have been trying to see as to when I should stop. I thank you for the indulgence you have shown to me. With these words I support the Bill before the House.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): Mr. Vice-Chairman, Sir, I and very grateful to the hon. Members who have taken part in the discussion and brought out the different aspects of the Bill. I am grateful to all those who have supported the Bill and to the friends who spoke last because they have made my task very much simpler, easier. I am grateful also to Mr. Syed Ahmad for having brought out certain points which makes it possible for me to clarify doubts. jf you will permit me, Sir, I would say that most of the remarks of my honfriend, Mr. Syed Ahmad, were confused and self-contradictory. In fact, one part of his speech had really no other relevance or relation to the part. If he will read carefully speech when he gets it in cold print, he will find that he has contradicted himself

SHRI SYED AHMAD: I will send it to you.

SHRI HUMAYUN KABIR: I propose to point out how he is selfcontradictory in his statements.

With regard to the remarks made by my other friends, most of them were suggestions and I shall keep them in mind. I will see how far these suggestions can be carried out by the rules or by advice or by direction to the different State Boards and also by consultation with the different State Governments.

They SHRI AKBAR ALI KHAN: relate mostly to the State Boards.

SHRI HUMAYUN KABIR: As my hon, friend has just now said, they relate mostly to the State Waks Boards.

Sir, the only two critical comments were thus of Mr. Syed Ahmad and my friend, Mr. Baharul Islam. They also concentrated on the same points. Mr. Baharul Islam was mostly concerned with section 36B partly with the constitution and inrome of the Central Wakf Council. But Mr. Syed Ahmad went much further, and I must confess I was a little astonished when I heard that in his opinion this Bill or some clauses of it were mischievous. I am quite sure that it was far from any one here to think with regard to a Bill of this type that it was mischievous. And I may point out to him that when he regards any of the clauses of this Bill to be mischievous, he is in a way casting reflection on the wisdom of the entire Muslim membership of Parliament in both the Houses. He is also casting reflection on all the State Governments. He is casting reflection on all the State Boards because for the last ten years . . . (Interruption). I am not yielding. I never interrupted him-the Act has been in operation, rather immediately after it was passed it was felt that there were certain lacunae. There were discussions at State level and at the Central level. I may also inform you, Sir, that I discussed the clauses of the Bill with every single hon. Member-I cannot say if Mr. Syed Ahmad was present in that meeting or not-and not one single Member raised any objection. The clauses were framed with unanimous consent and support. But I do not stand for the validity of the Bill on that ground alone.

Sir, my hon'ble friend imagined that there was contradiction between the different definitions of the wakf. But he himself pointed out that this was not so. He read out some parts of the definition in the Wakf Act of 1913. As Mr. Akbar Ali Khan and Mr. Nafisul Hasan pointed out, certain wakfs had been declared as not wakfs under the Privy Council judgment and the 1913 Act was passed to rectify the situation. That is why it was called a Wakf validating Act. then the substantive section in the Wakf Act of 1954 is substantially the same. A Wakf means:

"the permanent dedication by a person professing Islam of a movable or immovable property recognised by the any purpose Muslim Law as pious, religious or charitable....."

And Mi Syed Ahmad himself admitted that this part was common that this is not in any way different from the definition given in the Act of 1913 The 1954 Act goes a little fur ther and mentions certain things by name And these additions, as Akbar Alı Khan pointed out, clear some doubts raised about certain types of property Now Mr Syed Ahmad is a very distinguished lawver a veteran lawver But  $d_0$ maintain here that when a definition is taken in toto, and in addition to that, a few more things are added by using the word "and", the earlier definition is not in any way modified or changed I do not know where he got this interruption law or whether any court of law anywhere in the world will support this peculiar interpretation of law whole clause as it was, stands only certain illustrations are given by using the word "and" How then is the original definition changed?

## 2 P.M

Therefore the first criticism that he made that there are two definit ons in the country falls entirely to ground There is no justification whatsoever for his statement that the Act of 1954 in any way changed the law of 1913 I will now go turther and say that this definition is not under dispute He is also. I may submit, irrelevant because the present Bill is not dealing with the definition of Wakf to which he had referred He made a great deal of play about the definition of 'Wakf-alal-aulad' which is defined in Section 3 (1) cf the principal Act In the Amending Bill, mentioned we have not even mentioned at clause It is not Therefore a good deal of his criticism and attack we like, if I may be permitted to say so Don Quixote fighting the windmill I think that disposes of his criticism so far as the definition of Wakf is concerned

It is true that there is some distinction between the Acts of Bihar, U.P and West Bengal but one of the purposes of this Bill is to brin; these States also within the purview of the

Central Wakf Act and I have hopessome discussions have already been held, I cannot say that they are conclusive or definitive but I have hopes that these three States will also come within the purview of this Bill and we shall have one uniform Wakf law operating throughout the country I think my friend Mr Syea Ahmad should therefore welcome this Bill which is removing the distinction which to some extent exists today and ot imagine differences where they do not exist

Then I come to Section 36(a) and (b) that is clause 11 of the new Bill In regard to section 36(a) his great objection was to the word 'notwithstanding' Again, if I may say so, I am astonished that a lawyer of his astuteness should make an observation of that type It is true that in a particular Wakf Deed, permission may have been given to the Mutawalli to operate in a certain way but all Wakfs are governed by the basic principle of Islamic Law that it must be in the interest of the Wakf Who is to interpret what is in the interests of the Wakf? As my friends Mi Akbar Alı Khan and Mr Nafisul Hasan pointed out, in some cases the Mutawallis have behaved in a way which was not in the interests of the Wakf

Therefore the purpose of this 'notwithstanding' is only to determine that if the purposes of the Wakf are to be carried out, they are to be carlied out in accordance with the principles and the spirit of Islamic Law This 'notwithstanding', therefore, only provides that even though the nower may have been given, the power must be exercised in conformity with the law and the law is that the property can be alienated only in the interests of the Wakfs, not in the interest οf the Wakf, not in the interests Mutawalls, not in the interests of anyone else

You know, Sir, that as soon as a Wakf Deed has been registered or a Wakf has been made even orally, that

[Shri Humayun Kabir.]

property ceases to be the property of either the wakif or anyone else. It is regarded as the property of God held in trust. Wakf is a trust in the name of God and the Mutawalli or whoever it may be, holds it only in trust. Therefore this clause 11 only provides that even if the power to alienate be given, it should be exercised according to those principles. It is obvious that a comparatively detached body, a body or group of representative people can judge this question in a dispassionate way whereas a Mutawalli who is himself personally affected, may very often stress the law in his favour or sometimes he may go even against the law. Therefore, I submit that Section 36(a) is not only not against the spirit of Islamic Law but on the contrary it has given a constitutional form to something which was intended in the Muslim Law but which has not existed till new.

As I said earlier, some of my friend's remarks were confused and if I may say so, contradictory. That is clear when we come to Section 36(b). On the one hand he wanted that section 36(b) should not be enforced at all. I was astonished when he went to the extent of saying-I could hardly believe my ears when I heard himthat here is a discriminatory law and if the house of a Hindu friend is , taken, then he has no remedy, he has .to go to the court but if a trust property is taken, then immediately the magistrate can enforce delivery of the possession. He forgot one very very simple thing. It is clearly laid down in section 36(b) that where a Wakf property has been entered in the register—and the register is a public document which is accepted by State-therefore there is no doubt about the character of that property and when that character has been established, if someone illegally alienates that property, then on an application being made to the magistrate, once he is satisfied that that is public property he can give delivery or possession in that way. Why should my friend bring Hindu or Muslim citizens or talk about discrimination between one community and another in this context? That passes my understanding. I really do not know how that was relevant.

Again, as I said in my opening remarks, while on the one hand we are trying to ensure that the sanctity of public property is maintained, property which is devoted to public charitable purposes, is fully recovered, at the same time we have given protection against any illegal action because anyone who feels aggrieved can go to a court of law and the court of law will decide. Again, I was astonished when my friend said that force has been brought in. He was surprised that the magistrate should use any force in getting recovery of this property. When the court has given a judgment or where there has been no appeal against the order of the Collector, if even then the illegal occupant or trespasser is sitting on that property, is the Magistrate merely to look at the property and express pious resolutions and say Please get out."? Why should he not use force then. It is the object of law to see that force is used according to law by the State and not by private parties. I may also tell my friend that this is almost identical with the law which already exists. In the Orissa Religious Endowments Act, this clause has been introduced and nobody has challenged it till now. Therefore, as I said, I was astonished when he made his remark but I was even more surprised when the next moment he said Why is it not given retrospective effect'. On the one hand he objects that we should give any power to the magistrates for recovering the property which is entered on the register and the next moment

SHRI SYED AHMAD: Regarding 36A . .

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SHRI HUMAYUN KABIR: If my friend corrects himself. I welcome it to the extent that he has moved from

his earlier position he makes my task easier. If he says that he has no objection to Section 36 (b), I shall be more pleased than anybody else. This also disposes of the point raised by Mr. Baharul Islam. You cannot give retrospective effect to a clause like this because then no one will know where he stands. Where we have a property entered in the register, there is some kind of evidence that it is Wakf property; otherwise, tomorrow someone will come and lay claim to the property of Mr. Syed Ahmad and say, 'This is Wakf property of 100 years ago'. There may be no document, there may be no register but he may say that he has oral dence or some evidence.

SHRI BAHARUL ISLAM: Sir, I said, retrospective with effect from the coming into force of the Act of 1954.

THE VICE-CHAIRMAN (SHRI M. D. BHARGAVA): You have had your say. Let him reply now.

SHRI HUMAYUN KABIR: Retrospective effect cannot be given to this clause because an element of uncertainty will be brought in. So far 4s the point of Mr. Islam is concerned that this should be with regard to property in the register, I have read again the clause. There is nothing to prevent the interpretation which he sought to give to cover anything which is registered or already entered as a Wakf property; I think it is a matter for the court to decide but as I read the law-I am not a prattising lawyer—I think the point mentioned by him is already covered but Mr. Syed. Ahmad went further. He wanted that even movable property should be recovered in this way. How am I to define 'movable' property? Somebody has a few rupees, someone has given as a gift to the mosque a few chatais, a carpet, a pitcher etc. takes that pitcher Now, somebody away. Who is going to identify that pitcher? Who is going to identify that particular carpet from any other carpet? There is a general distinction reworld becognised throughout the tween movable and immovable property and in the case of immovable property, there are certain measures which are possible, but which are not possible in the case of movable property. I am really astonished that a distinguished lawyer, an experienced lawyer like Mr. Syed Ahmad, should raise points which if you apply the slightest scrutiny, appear to be almost if I may say so, frivolous.

Sir, I think that disposes of his two main objections. The main purpose of the Bill, as I said, is to improve the administration of wakfs to see that the wakfs cover all kinds of properties devoted to similar purposes, and that is why we have extended the definition of 'wakf' and brought within it all benefactions and donations made by non-Muslims as well. We have also tried to see that the Central Wakf Council will be there to act as a unifying force for wakfs throughout the country.

One last word and I am done. The question was raised about the composition and character of the State Boards and the Wakf Council. They will include representative persons like my hon. friends here, and in every community, I am sure, there are men of goodwill, men of character, men of integrity, and the character of any body will depend upon the quality of its members. It shall be our endeavour to see that we get the most eminent and most respectable persons to be members of these Boards and this Council. We hope that with their help and co-operation these wakfs will not only serve the Muslim community, but they will also be able to serve the larger interests of the nation and act as a great integrating force among the different communities of India.

Shri SYED AHMAD I just wanted to ask one question to make it clear; excuse me, I wanted to know from my hon. friend the Minister in-charge of this Bill whether the corpus of a wakf-alal-aulad is covered by the definition of 'Wakf'.

SHRI HUMAYUN KABIR: It is because, if you will read it again . . .

SHRI SYED AHMAD: Corpus.

Shri HUMAYUN KABIR If you will read it again, you will find it in the Act I have answered the point but I will repeat it again. Even in the 1954 Act wakf includes a wakfalal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious religiou, or charitable, and if in certain cases looking after the interests of a family is recognised as a religious or charitable purpose, well they are covered by this clause.

SHRI SYED AHMAD It is not clear, that is why I wanted that it should be made clear Who is going to interpret it

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) That will do The question is

"That the Bill further to amend the Wakf Act, 1954, as passed by the Lok Sabha be taken into consideration"

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) We shall now take up the clause by clause consideration of the Bill

Clauses 2 to 24 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI HUMAYUN KABIR I move

"That the Bill be passed"

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) I am very grateful to the hon Members for staying a little longer The House stands adjourned for lunch and we shall reassemble at 2 45 in the afternoon

The House adjourned for lunch at thirteen minutes past two of the clock till forty five minutes past two or the clock

The House reassembled after lunch at forty-five minutes past two of the clock, the Vice-Chairman (Shri MP Bhargava) in the Chair

ALLOTMENT OF TIME FOR BUSINESS FOR THE REMAINING PART OF THE CURRENT SESSION

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business during the remaining part of the current session of the Rajya Sabha as follows

## GOVERNMENT BUSINESS

			Time allot-		
		hrs		s	
I	The Companies (Amendment) Bill, 1964, as passed by Lok Sabha		I	00	
2	The Legal Tender/Inscribed Notes) Bill, 1964, as passed by the Lok Sabha		I	00	
3	The Appropriation (No 5) Bill, 1964, as passed by the Lok Sabha		I	30	
4	The High ourt Judges (Conditions of Service) Amendment Bill, 1964, as passed by the Lok Sabha		I	00	
5	The Representation of the People (Amendment) 1964, as passed by the Lok Sabha		I	00	
6.	Discussion on the Resolution approving the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Kerala on Wednesday, the 30th September, 1964, and .	 	,		
7•	The Kerala State Legislature (Delegation of Powers) Bill, 1964, as passed by the Lok Sabha.		One.	dav	
8.	The Direct Taxes (Amendment) Bill, 1964, as passed by the Lok Sabha		2	∞	
9	The State Bank of India (Amendment Bill, 1964, as passed by the Lok Sabha		ı	30	